

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/320/2021

Dated this Friday, the 07th day of May, 2021

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)**

**Proceeding conducted through video conferencing with
the consent of both counsels for the parties.**

Shri Gobind Sharma, Age 52 years,
Working as Technical Officer, (C) (Architect),
posted at Heavy Water Board, V.S.Bhavan,
Anushakti Nagar, Mumbai.
Residing at: 3, Dilwara, Anushakti Nagar,
Trombay, Mumbai 94
Contact No.9969191417,
Email: argobindsharma@gmail.com.
(By Advocate Shri Vicky A. Nagrani)

- Applicant

Versus

1. Union of India through the Secretary,
Department of Atomic Energy, Government of India,
Anushakti Bhavan, C.S.M. Marg, Apollo Bunder,
Near Gateway of India, Mumbai-I.
Email: chairman@dae.gov.in.
2. Chairman & Chief Executive, Heavy Water Board (CO),
5th floor, V.S. Bhavan, Anushakti Nagar, Mumbai 400 094.
3. The Director (Tech.), Heavy Water Board (CO),
5th Floor, V.S. Bhavan, Anushakti Nagar, Mumbai 400 094.
4. Assistant Personnel Officer, Recruitment Section,
Heavy Water Board (CO), 4th Floor, V.S.Bhavan,
Anushakti Nagar, Mumbai 400 094.

- Respondents

(By Advocate Shri R.R.Shetty)

ORAL ORDER

Per : Dr. Bhagwan Sahai, Member (A)

Present:

Advocate Shri Vicky A. Nagrani for the applicant.

Advocate Shri R.R.Shetty for the respondents.

2. Heard both of them.
3. Shri Nagrani contends that after the order of transfer of applicant from Heavy Water Board, Mumbai to Heavy Water Plant, Manuguru

was issued, he submitted representations seeking mutual transfer with another employee and for not relieving him till 21.05.2021. He submits that his representation for mutual transfer has not been decided yet, and the Competent Authority of the respondents had agreed to extend his retention till 21.05.2021, by another order he has been ordered to be relieved on 31.03.2021. Therefore, he seeks interim relief as stay to this order for his relieving.

4. Shri Shetty submits that the applicant's representation for mutual transfer has already been rejected by the Competent Authority of the respondents and although based on his request to delay his relieving till 21.05.2021 was agreed but because of urgent requirement of services of the applicant at the Heavy Water Plant, Manuguru, the Competent Authority has subsequently approved his relieving from 31.03.2021. Therefore, the applicant has no case now and he has to be relieved so that he can join at the earliest at the Heavy Water Plant, Manuguru.

5. Shri Nagrani contends that he has not yet been communicated the subsequent orders of the Competent Authority about rejection of his request for mutual transfer and for relieving him on 31.03.2021.

6. In response to it, Shri Shetty assures that the order of rejection of his request for mutual transfer as well as approval of the Competent Authority for relieving him by 31.03.2021 would be sent to the applicant or his counsel during the next week.

7. In view of these submissions, the applicant's counsel requests for withdrawal of this OA. The OA is, thus, dismissed as withdrawn.

(Ravinder Kaur)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

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